

श्री बागड़ी : मैं आनरेबल प्राइम मिस्टर साहब से यह अर्ज करूंगा कि सारा मुल्क आपकी पुस्त पर है। जिस चीज को बतलाने की उन की प्रवृत्ति हो वह बतायें बाकी न बोलें। लेकिन जो न बतलाने वाली बात हो उस को उन्हें नहीं कहना चाहिये। जैसे वे कहते हैं कि तजुर्वा नहीं है या उनमें पूरा ताकत नहीं है। उनके पास सारी ताकत है और उन के पीछे गारा तजुर्वा है।

Mr. Speaker: Now, Papers to be laid on the Table.

श्री जवाहरलाल नेहरू : मैंने एक मामूली सी बात कही जिस पर माननीय सदस्य ने ऐतराज किया। मैंने कहा कि हम में कोई लियाकत नहीं है। मुझ में किसी लियाकत की कमी होने का ऐतराज किसी ने नहीं किया है, लेकिन जिस बात को मैं जानता हूँ उसको जान कर मैं कह सकता हूँ, जिस बात को पूरे तौर से नहीं जानता उस के बारे में जो लोग जानते हैं उनसे राय लेता हूँ। मैं हवाई जहाज नहीं चलाता तो मैं कैसे कहूँ कि जहाज ऐसे चलाओ, ऐसे चलाओ। मैं पाइलेट नहीं हूँ। मैं जबर्दस्ती कहूँ कि इस तरह से चलाओ, तो यह कैसे हो सकता है? फौज के मामले में, या किसी भी मामले में, जो एक्सपर्ट्स होते हैं तजुर्बेकार होते हैं, उनकी सलाह से काम किया जाता है। उन को अपनी राय दी जा सकती है लेकिन फैसला उन का होता है। खास कर जो लड़ाई हमारी हो रही है उसके बारे में फैसला दिल्ली में बैठ कर निश्चित रूप से नहीं किया जा सकता। वह रोज बदलता है और मैदाने जंग में जो अफसर हैं वह फैसला करते हैं अपनी जिम्मेदारी पर।

Mr. Speaker: Shri Jagjivan Ram.

Shri U. M. Trivedi rose—

Mr. Speaker: I have already called Shri Jagjivan Ram.

Shri U. M. Trivedi (Mandsaur): I rose immediately after the Prime Minister had concluded.

The discussion that has taken place in the House for the last ten minutes indicates very clearly that the time has come when we should make up our minds to have a Secret Session. We should also now realise that there is no use adjourning the House on the 23rd till the 20th December.

Mr. Speaker: This might be taken up at the appropriate time.

Shri U. M. Trivedi: We must take it up now.

Mr. Speaker: How can it be decided now?

Shri U. M. Trivedi: We will have to consider it.

Mr. Speaker: The proper moment should be selected for that.

12.27 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (ELEVENTH AMENDMENT) RULES AND ANNUAL REPORTS OF INDIAN TELEPHONE INDUSTRIES AND HINDUSTAN TELEPRINTERS LIMITED

The Minister of Transport and Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy each of the following papers:—

- (i) The Indian Telegraph (Eleventh Amendment) Rules, 1962 published in Notification No. GSR 1456 dated the 31st October, 1962, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. [LT-545/62].
- (ii) Annual Reports of the Indian Telephone Industries Limited, Bangalore, for the year 1961-62 alongwith the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-546/62].

[Shri Jagjivan Ram]

- (iii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the period ended the 31st March, 1962, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-547/62].

the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (iv) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-550/62].

MERCHANT SHIPPING (PREVENTION OF COLLISIONS AT SEA) REGULATIONS AND ANNUAL REPORTS OF MOGUL LINE LIMITED, HINDUSTAN SHIPYARD LIMITED AND SHIPPING CORPORATION OF INDIA LIMITED

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers:—

- (i) The Merchant Shipping (Prevention of Collisions at Sea) Regulations 1960, published in Notification No. G.S.R. 1015 dated the 28th July, 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-548/62].
- (ii) Annual Reports of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1961 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-549/62].
- (iii) Annual Report of the Hindustan Shipyard, Limited, Visakhapatnam, for the year 1961-62 along with the Audited Accounts and the comments of

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) Notification No. G.S.R. 1277 dated the 29th September, 1962 containing corrigendum to Notification No. G.S.R. 1202 dated the 8th September, 1962. [Placed in Library. See No. LT-552/62].
- (ii) The Fertiliser (Control) Seventh Amendment Order, 1962 published in Notification No. G.S.R. 1446 dated the 3rd November, 1962. [Placed in Library. See No. LT-553/62].

RAILWAYS ACCIDENTS (COMPENSATION) SECOND AMENDMENT RULES

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the Railway Accidents (Compensation) Second Amendment Rules, 1962, published in Notification No. S.O. 3401 dated the 10th November, 1962, under section 82J of the Indian Railways Act, 1890. [Placed in Library. See No. LT-554/62].